

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2023 AT 10.30 AM**

IA (IBC) 1773/2023 in CP (IB) No. 243/7/HDB/2021
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Arcom Medical Devices Private Limited

...**Financial Creditor**

VS

B & A Health Care Private Limited

...**Corporate Debtor**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1773/2023

This is an application for exclusion of 338 days from 11.10.2022 (date of CoC meeting) to 14.09.2023 (handover of charge from IRP to RP) from computation of CIRP period. No representation for applicant. Later Learned Counsel Mr. Bendi Raviteja present through Video Conference. Matter adjourned to 01.12.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)